

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
IB/274/ND/2024

IN THE MATTER OF:

Mittal Construction Unit ... Applicant
Versus
Uttam Sucrotech International Private Limited ... Respondent

Under Section 9 of IBC Code, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Hardik Jain, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Hardik Jain, Ld. Counsel for the Respondent is present through VC. This Tribunal vide order dated 06.06.2024, recorded the submissions made on behalf of the Respondent he undertook to file Vakalatnama and also file reply. Ten days time was granted to the Respondent to file reply on receipt of copy of the application. Today, Ld. Counsel for the Respondent has submitted that they received the copy of the application on 11.06.2024 and seeks further time to file reply. In the interest of justice, three days' time is granted to file reply, failing which, next step follows. List this matter on **14.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)